

**CUSTOM, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI**  
**Customs, Service Tax & Anti Dumping Branch**  
**WEEKLY DISPATCH STATEMENT**  
**FROM 27-01-19TO 31-01-2019**

<u>S. NO.</u>	<u>APPEAL NO.</u>	<u>ORDER NO.</u>	<u>DATE OF ORDER RECEIVED FROM THE PS TO HON'BLE PRESIDENT /VICE PRESIDENT/MEMBERS</u>	<u>DATE ON WHICH ORDER DISPATCHED</u>
	<b><u>FINAL ORDERS</u></b>			
1	<u>C/51993/2018</u>	53625/2018	24/1/2020	27/1/2020
2	<u>ST/53606/2015</u>	50117/2020	24/1/2020	27/1/2020
3	<u>ST/50090/2016</u>	50118/2020	24/1/2020	27/1/2020
4	<u>ST/50420/2014</u>	50119/2020	24/1/2020	27/1/2020
5	<u>C/52044/2018</u>	50121/2020	24/1/2020	27/1/2020
6	<u>ST/50193/2015</u>	50122/2020	27/1/2020	27/1/2020
7	<u>ST/54036/2018</u>	50123/2020	27/1/2020	27/1/2020
8	<u>ST/57217/2013</u>	50124/2020	28/1/2020	29/1/2020
9	<u>ST/53382/2014</u>	50128/2020	30/1/2020	31/1/2020
10	<u>ST/52538/2016</u>	50129/2020	29/1/2020	31/1/2020
11	<u>ST/50292/2016</u>	50130/2020	30/1/2020	31/1/2020
12	<u>ST/52081/2019</u>	50132/2020	30/1/2020	31/1/2020
	<b><u>MISC ORDERS</u></b>			
1	<u>ST/58843/2013</u>	50021/2020	24/1/2020	27/1/2020
2	<u>ST/58802/2013</u>	50022/2020	24/1/2020	27/1/2020
3	<u>ST/214/2012</u>	50023/2020	27/1/2020	27/1/2020
4	<u>C/52838/2019</u>	50024/2020	29/1/2020	31/1/2020
5	<u>C/52839/2019</u>	50025/2020	29/1/2020	31/1/2020
6	<u>C/52809/2019</u>	50026/2020	27/1/2020	27/1/2020
7	<u>C/52840/2019</u>	50027/2020	29/1/2020	31/1/2020
8	<u>C/52841/2019</u>	50028/2020	29/1/2020	31/1/2020
9	<u>C/52842/2019</u>	50029/2020	29/1/2020	31/1/2020
10	<u>C/52843/2019</u>	50030/2020	29/1/2020	31/1/2020
11	<u>C/52844/2020</u>	50031/2020	29/1/2020	31/1/2020
12	<u>C/52845/2019</u>	50032/2020	29/1/2020	31/1/2020
13	<u>C/52846/2019</u>	50033/2020	29/1/2020	31/1/2020
14	<u>C/52847/2020</u>	50034/2020	29/1/2020	31/1/2020
15	<u>C/52848/2019</u>	50035/2020	29/1/2020	31/1/2020
16	<u>C/52849/2019</u>	50036/2020	29/1/2020	31/1/2020
17	<u>C/52850/2019</u>	50037/2020	29/1/2020	31/1/2020
18	<u>C/52851/2019</u>	50038/2020	29/1/2020	31/1/2020
19	<u>C/52852/2019</u>	50039/2020	29/1/2020	31/1/2020
20	<u>C/52853/2019</u>	50040/2020	29/1/2020	31/1/2020

21	C/52854/2019	50041/2020	29/1/2020	31/1/2020
22	C/52855/2019	50042/2020	29/1/2020	31/1/2020
23	C/52856/2019	50043/2020	29/1/2020	31/1/2020
24	C/52857/2019	50044/2020	29/1/2020	31/1/2020
25	C/52858/2019	50045/2020	29/1/2020	31/1/2020
26	C/52859/2019	50046/2020	29/1/2020	31/1/2020
27	C/52860/2019	50047/2020	29/1/2020	31/1/2020
28	C/52861/2019	50048/2020	29/1/2020	31/1/2020
29	C/52862/2019	50049/2020	29/1/2020	31/1/2020
30	C/52863/2019	50050/2020	29/1/2020	31/1/2020
31	C/52864/2019	50051/2020	29/1/2020	31/1/2020
32	C/52837/2019	50052/2020	29/1/2020	31/1/2020
33	C/52836/2019	50053/2020	29/1/2020	31/1/2020
34	C/52835/2019	50054/2020	29/1/2020	31/1/2020
35	C/52834/2019	50055/2020	29/1/2020	31/1/2020
36	C/52833/2019	50056/2020	29/1/2020	31/1/2020
37	C/52832/2019	50057/2020	29/1/2020	31/1/2020
38	C/52831/2019	50058/2020	29/1/2020	31/1/2020
39	C/52830/2019	50059/2020	29/1/2020	30/1/2020
40	C/52829/2019	50060/2020	29/1/2020	30/1/2020
41	C/52828/2019	50061/2020	29/1/2020	30/1/2020
42	C/52827/2019	50062/2020	29/1/2020	30/1/2020
43	C/52826/2019	50063/2020	29/1/2020	30/1/2020
44	C/52825/2019	50064/2020	29/1/2020	30/1/2020
45	C/52824/2019	50065/2020	29/1/2020	30/1/2020
46	C/52823/2019	50066/2020	29/1/2020	30/1/2020
47	C/52822/2019	50067/2020	29/1/2020	30/1/2020
48	C/52821/2019	50068/2020	29/1/2020	30/1/2020
49	C/52820/2019	50069/2020	29/1/2020	31/1/2020
50	C/52819/2019	50070/2020	29/1/2020	30/1/2020
51	C/52818/2019	50071/2020	29/1/2020	30/1/2020
52	C/52817/2019	50072/2020	29/1/2020	30/1/2020
53	C/52816/2019	50073/2020	29/1/2020	30/1/2020
54	C/52815/2019	50074/2020	29/1/2020	30/1/2020
55	C/52814/2019	50075/2020	29/1/2020	30/1/2020
56	C/52813/2019	50076/2020	29/1/2020	30/1/2020
57	C/52812/2019	50077/2020	29/1/2020	30/1/2020
58	C/52811/2019	50078/2020	29/1/2020	30/1/2020
59	C/52810/2019	50079/2020	29/1/2020	30/1/2020
60	ST/51221/2019	50080/2020	31/1/2020	31/1/2020

**7 Attention:** To maintain the transparency in this tribunal all judicial orders are being suo-moto uploaded in PDF format on the CESTAT website immediately after signature of the Hon'ble members on the same day for the parties and public at large. Thus all the interested parties and other information seekers under R.T.I Act may download these orders from CESTAT website.


  
ASSTT. REGISTRAR